- ing the Customs and Central Excise Duties Export Drawback (General) 24th Amendment Rules, 1970.
- (iv) Notification G.S.R. No. 827, dated the 23rd May, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 25th Amendment Rules, 1970.
- (v) Notification G.S.R. No. 846, dated the 30th May, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 26th Amendment Rules, 1970.
- (vl) Notification G.S.R. No. 887, dated the 6th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 27th Amendment Rules, 1970, together with an Explanatory Memorandum thereon.
- (vii) Notification G.S.R. No. 925, dated the 13th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 28th Amendment Rules, 1970.
- (vii5) Notification G.S.R. No. 926, j dated the 13th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 29th Amendment Rules, 1970.
- (ix) Notification G.S.R. No. 927, dated the 13th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 30th Amendment Rules, 1970.
- (x) Notification G.S.R. No. 953, dated the 20th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 31st Amendment Rules, 1970.
- (xi) Notification G.S.R. No. 961, dated the 27th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 32nd Amendment Rules, 1970.
- (xii) Notification G.S.R. No. 962,dated the 27th June, 1970 publishing the Customs and Central Excise Duties Export Drawback (General) 33rd Amendment Rules, 1970.

- (xiii) Notification G.S.R. No. 963, dated the 27th June, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 34th Amendment Rules, 1970.
- (xiv) Notification G.S.R. No. 990, dated the 4th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 35th Amendment Rules, 1970.
- (xv) Notification G.S.R. No. 991, dated the 4th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 36th Amendment Rules, 1970.
- (xvi) Notification G.S.R. No. 992r dated the 4th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 37th Amendment Rules, 1970.
- (xvii) Notification G.S.R. No. 993, dated the 4th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 38th Amendment Rules, 1970
- (xviii) Notification G.S.R. No. dated the 4lh July, 1970, publishing the Customs and Central Excise Dutes Export Drawback (Genera!) 39th Amendment Rules, 1970.
- (xix) Notification G.S.R. No. 993. dated the 4th July, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 40th Amendment Rules, 1970. [Placed in Library. See No. LT-3682|70 for (i) to (xix)].

NOTIFICATION UNDER THE INSURANCE EXCISES AND SALT ACT, 1944

- SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in Eng.lish and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944:—
- (i) Notification G.S.R. Na 828, dated the 23rd May, 1970, publishing the Central Excise (Ninth Amendment) Rules, 1970. [Placed in Library. See No. LT-3679[701.

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(ii) Notification G.S.R. No. 930, dated the 13th June, 1970, publishing the Central Excise (Tenth Amendment) Rales, 1970. [Placed in Library. Sc? LT-3680;70].

NOTIFICATIONS UNDER THE GOVERN-MENT SAVINGS CERTIFICATES ACT, 1959

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hinci), of the Ministry of Finance (Depa-tment of Economic Affairs), undei sub-section (3) of section 12 of the Government Savings Certificates Act. 1959: —

- (i) Notification G.S.R. No. 442, dated the 14th March, 1970, publishing the Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1970.
- (ii) Notifi. ation G.S.R. No. 443, dated the 14tli March, 1970, publishing the Gove rnment Savings Certificates (Amendment) Rules, 1970.

[Placed in Library. See No. LT-3869)70 for i) and (ii)]

NOTIFICATION T NDER THE INSURANCE CT. 1938

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy of the Ministri- of Finance (Department of Revenue, and Insurance) Notification S.O. No. 2248, dated the 29th June, 1970 (in English and Hindi) under ■ ub-section (6) of section 101A of t:e Insurance Act, 1938. [Placed in Lib ary. See No. LT-3870],0]

MESSAGES FROM THE LOK SABHA

- I. THE COMPTROLLER AND AUDITOR-GENERAL'S (IUTIES, POWERS AND CONDITIONS OF SERVICE) BILL, 1969.
- II. THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1969.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 28th July, 1970, has adopted the following, motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Comptroller and Audit'or-GeneraTs (Duties, Powers and Conditions of Service) Bill, 1969:—

MOTION

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto upto the first day of the second week of the next session."

(II) "I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 28th July, 1970, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969: —

MOTION

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1962, upt othe first day of the next session."

MR. DEPUTY CHAIRMAN: Shri Varma.

SHRI NIREN GHOSH (West Bengal): Sir, I want to make a submission